

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH
NATIONAL COMPANY LAW TRIBUNAL, HELD AT ON 30.11.2021 at 10.30 AM
THROUGH VIDEO CONFERENCING**

**PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

**APPLICATION NUMBER : IA/1156(CHE)/2021
IN**

PETITION NUMBER : IBA/393/2020

NAME OF THE PETITIONER(S) : TVS Automobiles Solutions Pvt Ltd

NAME OF THE RESPONDENTS : KPN Travels India Pvt Ltd

UNDER SECTION : Rule 11 of NCLT, 2016

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH
NATIONAL COMPANY LAW TRIBUNAL, HELD AT ON 30.11.2021 at 10.30 AM
THROUGH VIDEO CONFERENCING**

**PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

**APPLICATION NUMBER : IA/918(CHE)/2021
IN**

PETITION NUMBER : IBA/393/2020

NAME OF THE PETITIONER(S) : TVS Automobiles Solutions Pvt Ltd

NAME OF THE RESPONDENTS : KPN Travels India Pvt Ltd

UNDER SECTION : Sec 60(5) of IBC, 2016

33 IBA/393/2020
IA/1156(CHE)/2021

34 IBA/393/2020
IA/918(CHE)/2021

COMMON ORDER

The Applicant is represented by the Ld. Counsel Mr. Krishna Srinivasan and the Ld. IRP is represented by Mr. V.Mahesh through video conferencing mode.

IA/918(CHE)/2021 has been filed for amendment of the CIN of the Corporate Debtor and the same is **allowed**.

It is stated that since the matter has been settled between the parties in **IA/1156(CHE)/2021** and filed Form FA has also been filed by the RP on 29.11.2021. The said Form is taken on record. Accordingly, the CIRP is **closed** as prescribed under the IBBI Regulations.

The Corporate Debtor shall be managed by its own Board of Directors.
Hence, IBA/393/2020 stands **closed**.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
R. SUCHARITHA
MEMBER (JUDICIAL)